

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6728/2020

(Arising out of impugned final judgment and order dated 30-05-2019 in CRLA No. 267/1983 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAYA SHANKER ALIAS DAYA SHANKER

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 15-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Ardhendumauli Kumar Prashad, Sr. Adv./A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Divyesh Pratap Singh, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s)

Mr. Aabhas Parimal, Adv.
Mrs. Sujata Kumari Muni, Adv.
Mr. Akash Kakade, Adv.
Mr. Somanatha Padhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

To come up in due course.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR